



भारतीय प्रतिभूति और विनियम बोर्ड  
Securities and Exchange Board of India

Recovery and Refund Department  
Recovery Division III  
Tel: 022-4045-9127  
[pankajs@sebi.gov.in](mailto:pankajs@sebi.gov.in)

### Notice of Attachment of Bank Account

**Attachment Proceeding No. 15713 of 2026**  
**Certificate No. 9249 of 2026**

**The Principal Officer /  
Chairman & Managing Director / CEO  
All the Banks in India.**

- Whereas a Recovery Certificate No. 9249 of 2026 dated July 27, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of **Rs. 6,53,117.93 (Rupees Six Lakh Fifty-Three Thousand One Hundred Seventeen and Ninety-Three Paise Only)** along with interest, all costs, charges and expenses etc. against **Jagdish Chhanabhai Vaghela {PAN: AFPPV2562Q} ["Defaulter"]** and the same is due from the Defaulter in respect of the said certificate. Notice of Demand dated July 27, 2026 has been issued to the Defaulter.

| Description of Dues                                                                                                                                                                                                                        | Amount<br>(in Rupees) |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|
| Amount directed to be disgorge by QJA vide Order No. QJA/MN/IVD/ID7/31947/2025-26 dated 31.12.2025 in the matter of trading activities of certain entities in the scrip of DU Digital Technologies Limited (Now DU Digital Global Limited) | 6,10,378.10           |
| Interest from January 01, 2026 to July 27, 2026 @ 12% p.a.                                                                                                                                                                                 | 41,739.83             |
| Recovery cost                                                                                                                                                                                                                              | 1,000.00              |
| <b>Total</b>                                                                                                                                                                                                                               | <b>6,53,117.93</b>    |

- Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank Accounts held with your Bank and realization of amount due under the Recovery Certificate would in consequence be delayed or obstructed.
- It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect **to the extent of above said dues**:
  - All account/s by whatever name called including lockers of the Defaulters, either singly or jointly with any other person/s, held with your Bank; and
  - All other amount / proceeds due or may become due to the Defaulters or any money held or may subsequently hold for or on account of the Defaulters.

सेबी भवन, "जी" ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, मुंबई -400 051  
SEBI Bhavan, "G" Block, Bandra Kurla Complex, Mumbai - 400 051  
[www.sebi.gov.in](http://www.sebi.gov.in) | 022-2644 9000 / 4045 9000

**AP No. 15713 of 2026**

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned on service of this attachment Notice:
  - a) Details of all the Accounts including Lockers held by the Defaulter with your Bank;
  - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
  - c) Confirmation of Attachment of the said account(s) and lockers; and
  - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.
6. If the Defaulter is not having any type of account with your bank/not having any balance in the account of the Defaulters, the same shall be also informed on the email: [kapilsankhla@sebi.gov.in](mailto:kapilsankhla@sebi.gov.in) / [pankajs@sebi.gov.in](mailto:pankajs@sebi.gov.in)
7. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on 19<sup>th</sup> Day of August, 2026.

**SEAL**

**RECOVERY OFFICER**

Copy to:

**Jagdish Chhanabhai Vaghela**  
37 Shivshakti Society Nr Bhavsar Hostel  
Nava Vadaj Ahmedabad City 380013

(With a direction not to receive / recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)